

File No. 9(16) 2020/31st CAC/RCD/FSSAI
Food Safety and Standards Authority of India
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi – 110 002

Dated : 4th March, 2021

Minutes of 31st meeting of Central Advisory Committee held on 10th February, 2021

The 31st meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 10th February, 2021 through video conferencing. List of participants is annexed.

At the onset, Head (RCD) welcomed the participants and briefed about the program schedule of the meeting. In his opening remarks, CEO, FSSAI welcomed the participants and informed that the MoUs have already been signed with around 20 states and release of funds processed for 2020-21. The proposals for the year 2021-22 have also been sought and the same have been received from only four states so far. He mentioned that revised instructions have been issued to States in order to provide clarity on sharing of revenues, wherein two options have been provided, one being revenue sharing of the total outlay of MoU between FSSAI and States and the other being, utilisation of 75% of revenues accrued to them from licensing and registration. The States can choose either of the two options and send the work plan for the next year expeditiously, so that funds can be released to them at the earliest possible. He further mentioned that while first instalment of next year will be released pending UCs for 2020-21, however, the next instalments shall be released only after receipt of UCs and thus, the States need to ensure that the UCs for the funds released to them are submitted to FSSAI HQs in time.

He highlighted the need for Cadre planning for Food Safety Officers in States and advised the States to initiate work in this direction. He mentioned that some States have the provision for promotion of FSOs and other States should have similar provisions, since with lack of promotional avenues in the cadre, new recruits cannot be motivated for induction in the FSO cadre.

He also stated that, with the induction of Central Food Safety Officers in the system, the question of concurrent jurisdiction would arise. He informed that a clarification in this regard shall be issued by FSSAI HQ very soon. The major principles may include that the routine inspections are to be carried out by CFSOs in the Central licensing units and the State FSOs to be involved only in specific emergency matters. Regional Director, wherever deemed necessary, can liaise with the concerned State Food Safety Commissioner to send his team for inspections. In case of inspection of Centrally licensed premises by State FSOs, such cases with the inspection report shall be required to be reported to the concerned Regional Director and further action shall be taken by the concerned Central Designated Officer. He further clarified that the induction of CFSOs in the system shall bring in changes in the inspection proposition, but adjudication for both State and



Centrally licensed units shall continue to be the same, i.e. through State machineries.

Head (RCD) was then requested to initiate discussion on the agenda as follows:

Agenda No.1: Disclosure of Interest

All members of CAC were requested to make Specific Declaration of Interest and Declaration Concerning Confidentiality in the forms provided with the Agenda and send back by email at enforcement1@fssai.gov.in by 12.02.2021.

Agenda No. 2: Confirmation of Minutes of the 30th CAC Meeting

The minutes of the 30th CAC meeting held on 19.11.2020 were approved and adopted.

Agenda 3: Action Taken Report of 30th CAC Meeting

The Action Taken Report on the minutes of the 30th CAC meeting held on 19.11.2020 was noted. Head (RCD) mentioned that, in the last meeting, States were requested to take special efforts to clear pendency of adjudication cases, however, there is not much improvement in the pendency status.

Agenda No. 4: Review of performance of States/UTs based on 2nd Quarterly Report

Head(RCD), FSSAI informed that quarterly reports are not being received in time and the States need to ensure availability of proper mechanism for collection of data in a time-bound manner. CEO, FSSAI informed that a web application has been developed for these 14 forms and details of the same shall be provided to the States in due course of time. Thereafter head (RCD) made a presentation on the performance of the States/UTs during the third quarter i.e. Oct – December 2020.

Form-1: Administrative Structure

CEO, FSSAI emphasized that availability of adequate administrative staff is a very critical requirement and any shortcoming on this part is bound to affect food safety in the country on whole.

Discussion on this form is as follows:

- (a) CEO, FSSAI complimented CFS, Odisha for induction of 37 Designated Officers as compared to zero in the last quarter. CFS, Odisha clarified that the DOs have been deployed from Odisha Medical Health Officers cadre and have been given additional charge. She also informed that the cadre structure has also been approved by the State Cabinet under which 76 posts have been sanctioned in total. CEO, FSSAI also mentioned that the other states doing well in the position of Designated Officers are Arunachal Pradesh, Chandigarh and Tripura.
- (b) In Assam, for 33 districts, 12 posts are sanctioned, out of which 3 part time DOs have been posted and 1 full time DO has retired last month. The posts shall be filled by promotion of

FSOs. CEO, FSSAI advised them to pursue for sanction of more posts, at least one DO per district.

- (c) In Haryana, for 22 districts, 22 posts are sanctioned for which 6 regular DOs are in place as of now. Recruitment for FSOs, which is the only feeder cadre for DOs is pending in the State Public Service Commission, due to CoVID-19 pandemic. The State is taking up the matter with Finance Department for sanctioning of 75 posts of FSOs. CEO, FSSAI advised them to assign additional charges to Medical/Health Officers for FSOs and DOs for the time being.
- (d) In Nagaland, 3 posts for DOs and 7 posts for FSOs are sanctioned for 11 districts, out of which 3 DOs and 5 FSOs are in place. A proposal for creation of 2 DOs and 51 FSOs posts is under submission. CEO, FSSAI advised to pursue the proposal for creation of posts expeditiously.

CEO, FSSAI remarked that the States should ensure availability of posts of DOs at least equivalent to the number of districts in the State.

The availability of FSOs vis-à-vis the ideal strength was also reviewed wherein comments were sought from Arunachal Pradesh, Jharkhand, Ladakh, Tripura and West Bengal. It was pointed out that the ideal strength of FSOs as mentioned in the Form appears to be high in some states. Head (RCD) mentioned that the ideal number was decided in consultation with States on the basis of population, number of blocks/districts, etc. and was communicated to the States in the year 2018 itself, however, no comments were received.

Action Decided:

The States were advised to consider recruitment or provision of additional charge for the sanctioned posts of Designated Officers in their States and creation /filling of the posts of DOs and FSOs as per the ideal strength. They were also advised to review the ideal strength of DOs and FSOs in their respective States and to send the proposal with proper justification within 15 days to FSSAI HQ in case any change is required.

(Action: States/UTs)

Form-2: Details of Adjudication Cases

Head (RCD) mentioned that the numbers of cases filed by States are less than the expected cases, i.e. 3 cases/FSO/quarter. Further, regarding the pendency status of cases, he informed that the pendency in most of the states is more than 50% of the cases filed, except Chandigarh. It was also observed that no new cases have been filed in Lakshadweep, Dadra and Nagar Haveli, Meghalaya, Mizoram, Nagaland, Sikkim, Puducherry, Tripura and Arunachal Pradesh.

CEO, FSSAI advised all the States where no cases have been launched to take up this matter as an agenda point in the respective SLAC meetings and emphasized that delayed action on the part of regulator looses impact in the market. He further remarked that the total pendency as

well as the number of cases pending beyond 12 months have also increased as compared to the last quarter, whereas disposal by way of compounding and decisions have lowered than the previous quarter. He observed that the number of new cases is even lesser than the number of failed samples, reflecting that no action has been taken even after failure of samples.

CEO, FSSAI reviewed status of pendency of various states such as Andhra Pradesh, Arunachal Pradesh, Assam, Himachal Pradesh, Maharashtra, Meghalaya, Uttar Pradesh, Gujarat, Himachal Pradesh, Kerala, Maharashtra, Tamil Nadu, Uttar Pradesh, Manipur, West Bengal and Tripura. He advised the CFSs to attend the SLAC and DLAC meetings regularly and place the details before Chief Secretaries of respective States. Further, the CFSs should also resolve the hindrances in disposal of adjudication cases in liaison with the District Magistrates, wherever required.

During the discussion, the States informed the following:

- a. 2-3 cases out of the 22 pending cases have been resolved in Arunachal Pradesh and they are attempting to decrease the pendency status.
- b. In Assam, the CFS has requested Deputy Commissioners of the districts to expedite the process and positive results are expected in next 2-3 months.
- c. Himachal Pradesh informed that the matter was taken up in SLAC and Chief Secretary directed to conduct training of AOs.
- d. Maharashtra informed that the CFS has decided to launch a special drive for disposal of pending cases.
- e. Meghalaya informed that the pending cases are with Appellate Tribunal and the State shall take up with the Steering Committee to expedite.
- f. Uttar Pradesh informed that they have more than 1 ADM in a district and a proposal to redistribute the cases by allocation to more than one AO in a district is underway.

Bihar, Himachal Pradesh, Odisha, Uttarkhand, Telangana, Punjab, J&K, Rajasthan, Manipur specifically requested for training of Adjudicating Officers of their respective States.

Action Decided:

- a) Pan-India training for AO's to be conducted by FSSAI HQ through virtual mode.

(Action: RCD and Training Division)

- b) CFSs to ensure proper action on failure of samples in testing and expedite disposal of pending cases of adjudication at the earliest possible.

(Action: States and UTs)

Form-3: Details of Appellate Tribunal and Advisory Committees

Head (RCD) informed that States of Bihar, Ladakh, Lakshadweep, Nagaland and Mizoram do not have Appellate Tribunals whereas Dadra and Nagar Haveli, Karnataka and Sikkim are in the process of setting up Appellate Tribunals. The State of Bihar clarified that the setting up of Appellate Tribunal is under process. A revised proposal has been submitted to ACS and they are following up regularly on the matter.

CEO, FSSAI made a few observations that the number of DLAC meetings have increased, but is short of the expected numbers. The number of total cumulative meetings have lowered than the last quarter. He expressed concern about the anomalies in reporting of SLAC meetings and advised the CFSSs to take due care in filling up these forms. He observed that Assam, Chhattisgarh, Dadra and NH, Delhi, Haryana, Nagaland, Puducherry, Telangana, Uttarkhand did not conduct DLAC meetings at all.

Chandigarh clarified that they have only one Committee, i.e. SLAC, chaired by CFS and no DLAC has been constituted. Meghalaya informed that they had convened one DLAC on 25.01.2021 and SLAC on 01.02.2021 and two more DLACs are scheduled in the month of February.

Action Decided:

CEO advised that SLAC and DLAC meetings should be conducted regularly and need to be given due attention for monitoring and resolution of food safety related issues. The States/UTs which have not conducted any SLAC in the current year shall ensure holding the meeting in the current quarter.

(Action: States and UTs)

Form-4: Active State Licenses and Registrations

Head (RCD) briefed that although the number of licenses and registrations have increased, the total number of FBOs under licensing/registration is below the benchmark in many States, i.e. 1 FBO per 200 population.

CEO, FSSAI remarked that there has been 10 % growth in the number of licenses and registrations and complimented the States of Nagaland, Sikkim and Odisha for their achievement in this regard. He mentioned that the States of Assam, Bihar, Nagaland and Tripura have achieved less than 20% of the benchmark norm and directed them to ensure that FBOs are identified and inducted into the FSS licensing regime. He further praised achievement of States such as Kerala, Maharashtra, Tamil Nadu, Uttar Pradesh, where more than 50000 businesses have been licensed and registered in this quarter.

Meghalaya requested for opening of challan option for payment by FBOs till 31st March, 2021. In this regard, ED (CS) informed that the challan option is available for registrations as of now and was closed for licenses, considering that such FBOs are able to navigate through the system and pay online. He stated that the same may be considered separately for licenses also. He



also informed that auto-generation is going to be operationalized and hence, the CFSs need to monitor the pendency of applications and their timely processing more closely.

Regarding payments already done through challans for registration and now requiring licenses, ED(CS) informed that all the States facing this problem may send a list of such application reference numbers to CITO and the same shall be resolved from back end.

Goa raised the issue of payments through debit card. It was informed that the payment through credit card and net banking is open for all transactions, however, as per the RBI guidelines, the transaction limit for debit card is restricted upto Rupees Two Thousand. CEO, FSSAI advised RCD and IT Division to work out the cost for payment through debit card for allowing payment of higher amounts.

Action Decided:

- a) States to initiate measures such as special drives and Camps to induct FBOs into the Licensing/Registration regime.

(Action: States and UTs)

- b) States to liaise with CITO, FSSAI for issues regarding payment through challans for registration and licenses.

(Action: States and UTs/ CITO)

- c) IT Division to work out the cost for payment through debit card transactions for allowing of higher amounts.

(Action: CITO)

Form-5: Pendency of Applications for State License

Head RCD briefed the pendency status. CEO, FSSAI remarked that total pendency has reduced by a huge margin from 21000 to 9472 and complimented the States for their achievement. He remarked that the States where number of pendency and unattended applications has increased such as Haryana and Maharashtra, need to focus on these areas and reduce pendency.

During discussions, CEO, FSSAI informed that a large number of unattended applications may result in auto-generation of license, once it is in force which will reflect poorly on part of concerned DOs. He also advised the CFSs that reasonable time should be provided to FBOs for providing clarification and may consider rejection of applications in cases of lack of response from their end after a reasonable time.

Action Decided:

- a) States to focus on the reasons for unattended applications and ensure their timely processing. Also while seeking any further information from FBOs, simple and easy to understand language to be used.



Form-6: Pendency of Applications for State Registration

CEO, FSSAI remarked that total registrations have increased, however number of unattended applications have also increased. Meghalaya requested to correct mapping issues for district and sub-districts under FoSCOS portal. ED, FSSAI mentioned that the 'Dashboard' and 'Search Console' under FoSCOS portal have been enabled, but are not very robust and will take 2-3 weeks' time to be fully operational and credible. He also informed that the nodal point of contact for mapping related issues is the Onsite Manager and in case, the issue is not resolved, the same may be escalated to Regional Directors.

Action Decided:

- a) Jurisdiction mapping for Meghalaya to be corrected on FoSCOS portal.

(Action: CITO)

- b) States to focus on the reasons for unattended applications and ensure their timely processing. Also while seeking any further information from FBOs, simple and easy to understand language to be used.

(Action: States and UTs)

Form-7: Consumer Grievances

CEO, FSSAI expressed concern about pendency of large number of consumer grievances and advised that the disposal should be more than the number of fresh grievances.

UP highlighted that the consumer grievances pending as per FLRS are being reflected in the form, but there is no option to dispose the same. CITO clarified that the consumer grievances being reflected are from FLRS as well as FoSCOS, and the same can be resolved from back end from FLRS. The States also reported that the grievances cannot be forwarded to FSOs under FoSCOS portal. ED (CS) clarified that it was attempted to reduce the processing levels and the inspection module allows the DOs to direct the FSOs for inspection, if required in any such cases. CEO, FSSAI mentioned that the same may be a tedious task for DOs in the States and would also hamper smooth tracking of online grievances. Hence, provision for online transmission of grievances to FSOs may be made available.

Action Decided:

- a) CITO to liaise with States and UTs to provide the details of pending grievances and resolution of the same through back end to reduce the pendency in FLRS.

(Action: States and UTs/CITO)

- b) IT Division to make provision for allowing online transmission of grievances by DOs to



Form-8: Inspection, Sampling and Testing

CEO, FSSAI remarked that the number of FoSCORIS inspections have increased three times' than the last quarter and the number of samples have also gone up. However, the percentage achieved against the expected sampling norms is still less. He complimented the A& N Islands, Chandigarh, Odisha, Puducherry and Tamil Nadu for their excellent achievement. He also expressed concern in respect of some States such as Lakshadweep, Mizoram and Nagaland where no Inspections and samplings have been carried out in the whole quarter.

Action Decided:

- a) States to ensure carrying out inspections and sampling as per norms.
- b) States to ensure that all inspections are done through FoSCORIS.

(Action: States and UTs)

Form-9: Eat Right Initiatives

CEO, FSSAI remarked that the number of clusters, hygiene rating, awareness sessions, save food instances have increased in total, however, the volume of RUCO oil collected has reduced. He clarified that the figures for 'Save food instances' and 'RUCO' have to be given in cumulative for the year and not quarterly. CEO, FSSAI complimented the States of Odisha, Uttar Pradesh and Tamil Nadu for high number of 'Save Food Instances'. He emphasized that building awareness and consciousness about food safety is equally essential and States should actively take these initiatives forward.

Director, SBCD mentioned that for initiatives such as clusters, hygiene rating, awareness activities, the figures should be mentioned only when entire certification process is completed and not while the same is in process.

Action Decided:

- a) States to take active participation in activities under Eat Right India Initiative for building food safety awareness and consciousness.

(Action: States and UTs)

Form-10, 11& 12: Testing Infrastructure, CSS for strengthening of SFTLs and Testing Infrastructure Utilization

CEO, FSSAI mentioned that the numbers of Sample Management Systems provided to

States/UTs and NABL accredited labs have improved, however, there is a lot of scope for betterment in this area. The condition of SFTL in certain States is below average and the CFS need to pay special attention to this. He complimented the States of Gujarat and Rajasthan for carrying out training programs for Lab staff. He mentioned that FSSAI, HQs will provide standard specifications for equipments and manpower for basic and referral labs and accordingly, the CFS can carry out gap analysis for their respective States and improvise on specific lacking factors.

Regarding Form 11, he remarked that the total money disbursed and utilization has increased. He mentioned about the States such as Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Uttarakhand, where amount of funds released is higher than the UCs submitted. He advised CFSs to review the procurement process to avoid delay and timely submission of utilization certificates to FSSAI.

Regarding Form 12, he remarked that although testing has increased overall, however, dismal functioning of FSWs in three states, i.e. Bihar, Maharashtra and Puducherry was a matter of concern. He also mentioned that the average time taken for testing of samples by SFTLs is very high in few States such as Bihar and Jammu and Kashmir.

Advisor, QA informed that guidelines on Sample Management System have already been circulated to the States and the bottlenecks experienced in implementation of the same can be shared with FSSAI. He also presented the status of provisioning of high end equipments, manpower and funding to the States and UTs. He requested the CFSs to make arrangements for setting up laboratory facilities in respective States. CEO, FSSAI informed that different PPP models are in place at Ghaziabad and Chennai labs and States can consider the same for setting up laboratory infrastructure.

Advisor (QA) informed that food fortification is to be launched all around the country and the laboratories have to be prepared for testing of large number of samples for the amount of micronutrients as per the regulatory norms. He advised the States to inform QA Division regarding any assistance required for this purpose.

Action Decided:

- a) States and UTs to work rigorously for NABL accreditation of their labs, setting up basic laboratory infrastructure, pursue the respective departments for service rules for Lab staff, conduct visits to labs, analyse reasons for delay in testing, etc.
- b) States to utilize the FSWs for the specified purposes in an effective way.

(Action: States and UTs)

Form-13: Food Fortification

CEO, FSSAI observed that many States are not providing fortified staple under any scheme. He advised all States & UTs to conduct special drives for sensitization and training of



FBOs regarding food fortification.

Action Decided:

- a) CFSs to follow up with the concerned State departments for supply of fortified food items in the Government run schemes.
- b) Special drives to be conducted for sensitization and training of FBOs.

(Action: States and UTs)

Form-14: FoSTaC & Regulatory Staff Training

CEO, FSSAI remarked that the figures reported in the form were not matching with the previous quarters and directed the Training Division as well as the States and UTs to maintain due diligence for the same.

(Action: Training, States and UTs)

Agenda No. 5: Status of signing of MoU between FSSAI and States/UTs for strengthening of Food Safety Ecosystem in the country.

Head (RCD) made a presentation on the status of MoUs between FSSAI and States/UTs, wherein it was mentioned that proposals from 26 states have been received, out of which 25 were processed and funds released to 19 States for the year 2021. He requested the States such as Assam, Chandigarh, Delhi, Haryana, Maharashtra and West Bengal to sign the MoUs, which are awaited. So that funds may be released to them.

He also mentioned that only 4 states namely A&N Islands, Ladakh, Sikkim and Uttarakhand have submitted proposals for 2021-22 so far. He requested the other States to submit work plans for the next year in time. He also informed about the detailed break up for disbursement of funds for various activities under the MoUs and funding options available for the States.

Action Decided:

- a) States to submit work plans under the MoU for the next year within 15 days to FSSAI HQs.
(Action: States and UTs)
- b) States of Assam, Chandigarh, Delhi, Haryana, Maharashtra, West Bengal to provide signed MoUs.

(Action: Respective States)

Agenda No. 6: Adulteration in Honey

Head (RCD) briefed regarding this agenda and requested the States to report the results of the special inspection drive for manufacturers of honey to FSSAI HQs within a fortnight.

J&K and Gujarat mentioned that the test results of the samples of honey drawn by them have been received and they shall report the same to FSSAI HQs. Representative from National Bee keeping and Honey Mission informed that their Ministry is operating a scheme for providing assistance to SFTLs for procuring equipments for testing of honey and interested States may submit proposals to them as per the requisite procedure.

Action Decided:

- a) States to expedite reporting of the results of inspection and testing to FSSAI HQs

(Action: States and UTs)

Agenda No. 7: Streamlining and settlement of the payment related to State license/registration fee

A) Remittance of License/Registration Fee to State Bank Accounts on T+1 basis

ED, CS informed that the details of bank accounts from the States of Uttar Pradesh, West Bengal, Arunachal Pradesh, Assam, Maharashtra and Rajasthan have not been received. CEO, FSSAI inquired about the status from these States and informed that in case bank accounts are not available, for the pending amounts till date, FSSAI can issue cheques which the State can deposit in treasuries of the respective States, in case the State agrees for the same. This can be liaison and coordinated by the State Bhawans in Delhi if required. Arunachal Pradesh and Rajasthan assured to send account details in two days.

B) Closure of State Specific Payment Gateways:

ED, CS requested the six States of Delhi, MP, Tamil Nadu, Uttar Pradesh, West Bengal and Kerala having State specific payment gateways to re-assess the situation especially in view of the erroneous extra payments requiring refunds and difficulties being faced on portal to maintain individual coordination with State specific payment portals. It was requested to examine the request of FSSAI to close State specific gateways and move to national payment gateway.

Further UP and Kerela were requested to ensure coordination for integration of their portals in FOSCOS which was pending due to non response/ non appropriate response from their technical teams.

C) Refund Policy for inadvertent/erroneous payments made in respect of License and Registration Fee

ED, CS informed that refund policy is in place for integrated payment gateway in cases of erroneous or inadvertent payments, however, for State-specific payment gateways and Treasury Challan's, no refunds shall be made by FSSAI HQ. Hence the same needs to be handled by States.



D) Remittance of amount in r/o Registration Fee deposited by CSCs in FSSAI Account

ED, CS informed the status of remittances of registration fees to all States and UTs. He requested for confirmation of the bank details as provided in the agenda notes and report any deviation/ error if any within 15 days.

Action Decided:

- a) States of Uttar Pradesh, West Bengal, Arunachal Pradesh, Assam, Maharashtra and Rajasthan are requested to provide their bank account details for remittance of Licensing/Registration funds on T+1 basis.
- b) States of Delhi, MP, Tamil Nadu, Uttar Pradesh, West Bengal and Kerala are requested to send confirmation for closing of their State specific payment portals.
- c) All States are requested to notify the policy for refunding inadvertent/erroneous payments in respect of license/registration fee.
- d) RCD & Account Division to initiate the process of remittances of funds in respect of registration fee collected by CSC to respective States bank account.

Agenda No. 8: Enabling Food Business to migrate from State license to Central Licenses without change in the FSSAI license number

ED, CS placed a proposal regarding FSSAI license numbers to be made State dependent instead of '00 ' for Central Licenses before CAC for providing comments. He explained that the FBOs face various issues in switching between State to Central License and vice versa and hence, the proposal to amend FSSAI order for format of license and registration numbers may be considered.

Action Decided:

- a) States to provide comments on the proposal to FSSAI HQs within 15 days.

(Action: States and UTs)

Agenda No. 9: Sale of Loose Edible Oils in the country

ED, CS informed the status of sale of loose edible oils in the country, as obtained from the States and UTs. Various States and stakeholders raised their comments on the issue regarding availability of packaged pouches in small sizes and discouraging sale of loose edible oil completely. Also, suggestion regarding coloration of used oil was raised to prevent it from re-entering into the food chain.

Action Decided:

- a) FSSAI and States may consult oil manufacturer associations to request more availability of

small pouches in packaged form.

(Action: FSSAI/ States and UTs)

Agenda No. 10: Presentation by Federation of Sweets and Namkeen Manufacturers (FSNM)

CEO, FSSAI briefed that FSSAI is contemplating to create standardized categories for sweets and namkeens, which are licensed as proprietary foods at present and FSNM is also helping FSSAI for this purpose. Thereafter, Dr. Baiju Mehta, FSNM made a presentation citing issues where regulatory clarification is required such as use of best before date, involvement of media while sampling, availability of laws and regulations in regional languages, assistance to FBOs for obtaining licenses other than FSSAI license for carrying out food businesses, etc.

Action Decided:

FSCs should sensitize their staff regarding regulatory provision of testing of fourth part sample if requested by FBOs, issuance of Form VA (Form of Notice to the Food Business Operators) of FSS Rules for all enforcement samples and non-involvement of media during regular course of sampling.

(States and UTs)

Agenda No. 11: Eat Right India

Ms. Deepika Anand, World Bank requested CEO, FSSAI for virtual release of Eat Right India: A Case Study. Thereafter, she made a presentation on the report, explaining the objectives of this study and its alignment with global programs of Large Scale Change and CLEAR Framework for Leading Systems Change. The three States of Gujarat, Kerala and Tamil Nadu also shared their experiences on activities undertaken under Eat Right India initiative.

Ms. Ashi from World Bank emphasized on the recommendations from the study which inter-alia includes decentralization in pursuit of a common goal, continued leadership at the State level, intense State Engagement, institutionalizing change, learning and knowledge creation platform with a defined structure, resource sufficiency at all levels, strengthening of accountability measures, monitoring and evaluation, etc.

CEO, FSSAI thanked the World Bank for conducting this study and informed that an Inter-Ministerial Committee has been set up to monitor the whole initiative.

Action Decided:

- a) Director, SBCD to explore options for documentation of exemplary activities undertaken by States under ERI.

(Action: SBCD)

Agenda No. 12: Need for quality assessment of edible oil to ensure effective fortification

Director, SBCD briefed that GAIN in partnership with FSSAI is contemplating a project,



wherein oil samples will be lifted for sampling at production level as well as retail sale level to monitor effective fortification throughout the country.

Action Decided:

States to extend support for this surveillance project to GAIN

(Action: States and UTs)

Agenda No. 13: Credible Food Testing and Effective Surveillance

Advisor (QA) informed that the incentivization scheme has been stopped and thus, the States are advised not to draw any samples under this scheme. He further updated regarding the status of availability of high end equipments, their operationalization, funds granted, FSWs, etc. in all States.

Action Decided:

- a) States to identify gaps in infrastructure and administrative requirements and strengthen the same effectively. (Action: States and UTs)
- b) States to take cognizance of the delay in sending samples to laboratories by FSOs, esp. in case of Oil Quality Survey.

(Action: States and UTs)

Agenda No. 14: Eat Right Challenge

Director, SBCD informed that 186 districts have been accepted for ERC, out of which only 20 districts are doing activity on the portal.

Action Decided:

The activities taken under the Eat Right Initiative should be regularly uploaded on the designated portal and due care to be taken on filling up these forms

(Action: States and UTs)

Agenda No. 15: Any other agenda with the approval of the Chair.

NIL

Concluding Remarks by Chairperson, FSSAI:

At the conclusion of the meeting, Chairperson, FSSAI emphasized the need for enhanced engagement of States with the Regional Directors for productive team work. The Regional Directors will provide all support and assistance to the States & UTs. She mentioned that the quality of reporting, preparation and engagement of States have improved over the years, however,

the absence of some of the Food Safety Commissioners in these meetings is not acceptable. This indicates lack of interest on their part and reflects on the performance of the State. She stated that the MoUs are an opportunity for States for creating posts, approving recruitment rules, and appointment of Food Safety staff for field and labs and advised the States to send proposals for next year in time.

She remarked that NABL accreditation of all laboratories is mandated by the Act and assistance in the matter can be provided by FSSAI, however, efforts towards this must be made by States. In spite of regular follow up and providing support, performance of some States was not upto expectations. She also highlighted the need to build in accountability mechanisms within the State, not only for field officers or Eat right initiatives but also for Labs. She advised the CFSs to undertake district-wise reviews and assessment. She also appreciated the Eat Right India presentations made by States of Gujarat, Kerala and Tamil Nadu and mentioned that the initiatives of States are learning examples of excellence in the field and should be followed by other States.

The meeting ended with a vote of thanks to the Chair.



(R.K. Mittal)

Head (Regulatory Compliance Division)

List of Participants

Smt. Rita Teaotia, Chairperson, FSSAI

Sh. Arun Singhal, CEO, FSSAI- Chairman, CAC

Members of CAC:-

Commissioners of Food Safety from States/UTs:

1. Shri Thiru A. Sivaganam, Commissioner of Food Safety, Tamil Nadu
2. Ms. Anita Singh, Commissioner of Food Safety and Principal Secretary, Uttar Pradesh
3. Smt. Renu Pillay, Commissioner of Food Safety, Chhattisgarh
4. Sh. Lalit Siwach, Commissioner Food and Drug Administration, Haryana
5. Smt. Jyoti J. Sardesai, Commissioner of Food Safety, Goa
6. Dr. H. G. Koshia , Commissioner of Food Safety, Gujarat
7. Shri Suneel Anchipaka, Commissioner of Food Safety, A &N islands
8. Sh. Shakeel-Ul-Rehman, Commissioner of Food Safety, Jammu & Kashmir
9. Smt. Manjushree Narasimhaiah , Commissioner of Food Safety, Karnataka
10. Sh. Ajayakumar A R, Commissioner of Food Safety, Kerala
11. Shri A.S. Bhatia, Commissioner of Food Safety, Nagaland (Principal Secretary, DoHFW)
12. Ms. Yamini Sarangi, Commissioner of Food Safety, Odisha
13. Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal
14. Sh. V. Vumlunmang, Commissioner of Food Safety, Manipur
15. Shri Rahul Singh, Additional Commissioner, U,P.
16. Shri S N Sangma, Joint Commissioner of Food Safety, Meghalaya
17. Shri Sailesh Aadhav, Joint Commissioner, FDA, Maharashtra
18. Smt. Anuradha Majumdar, Deputy Commissioner of Food Safety, Tripura
19. Sh. K. Sridhar, Executive Director, Railways

Invitees from Ministries/ Departments:-

20. Shri N. Subrahmanyam, MoEFCC
21. Shri B.N. Dixit, Director, Legal Metrology
22. Sh. Ashish V. Gawai, Director (Food Regulation Division), Ministry of Health & Family Welfare

Members from various fields (Private Members):

23. Ms. Ashi Kohli Kathuria, World Bank
24. Mr. Ashim Sanyal, CEO, VOICE
25. Ms. Deepika Anand, World Bank
26. Ms. Deepti Gulati, GAIN
27. Ms. Meetu Kapur, Executive Director, Confederation of Indian Industry
28. Dr. Prabodh Shrish Halde (Food Industry)
29. Sh. Ashim Sanyal, COO & Secretary, Consumer VOICE
30. Dr. Baiju Mehta, Federation of Sweets and Namkeen Manufacturers
31. Sh. Balwinder Bajwa, Director & CEO, EFRAC Ltd., Kolkata
32. Prof. (Dr.) Poonam Kakkar, Chief Scientist & Head Herbal Research Section, CSIR

Representatives from States/UTs:

33. Sh. Arvind Pathrol, Nodal Officer, Food Safety, M.P.
34. Sh. B.S. Acharya, Joint Director, CLA-NR.
35. Sh. Anupam Gogoi, Food Analyst, Assam
36. Sh. T. Brojendro Khaba Meitai, Designated Officer, Manipur
37. Sh. Chaturbhuj Meena, Food Analyst and Coordinator, Jharkhand
38. Shri Anand, Designated Officer, Gujarat
39. Sh. Dipak Tandel, DO, Daman and Diu
40. Dr. Sunil Singh, Joint Director, Food Safety, Rajasthan
41. Dr. T.K. Rai, Director, Sikkim FDA
42. Dr. Vijaya, Assistant Commissioner, Shimla
43. Dr. Akuo Sorhie, Joint Director, State Program Officer, Food Safety, Nagaland
44. Dr. K. Shankar, Director, Food Safety, Telangana
45. Dr. P. Manjiri, Director, Andhra Pradesh
46. Dr. Sonia Oinam, Deputy Secretary, Health and FW, Manipur.

47. Sh. Govindaraju R.
48. Ms. Lalrinkimi Pachuau, FSO, Mizoram
49. M. Sharada
50. M. Ravichandaran
51. Sh. Moni M., DD, Commissionerate of Food Safety, Kerala
52. Sh. Mayanka Khare
53. Sh. Merenelemba, AO
54. Sh. Mukeshjee Kashyap DO Gaya/Nawada
55. Sh. S.S. Santhosh, DO, A& N Islands
56. Sh. Samiran Baruah, FSO, Assam
57. Sh. Sanjay Singh, Sr. FSO, Dehradun, Uttarakhand
58. Sh. Santanu Biswas
59. Sh. Shailesh
60. Sh. Subburaj, AO, Kolkata
61. Sh. Sumeysh Krishnan
62. Sh. Tapeswari Singh, DO, Bihar
63. Sh. Tamchos Gurmet, Designated Officer, Ladakh
64. Sh. U.K. Mitra, Deputy Controller, Food Safety, Arunachal Pradesh
65. Sh. T. Vijaya Kumar, DFC, Telangana
66. Ms. Priti Thakore, FSO, Dadara & Nagar Haveli
67. Sh. Ranjeet Singh, DO, Delhi
68. Sh. Ravneet, Food Safety, Punjab
69. Sh. Pankaj Kumar, Chief Food Analyst, Rajasthan
70. Mr. K.N. Swaroop, Deputy Food Controller, Andhra Pradesh
71. Mr. L.R. Nampui, Designated Officer (Hq), Assam
72. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
73. Mr. Swaroop, Joint Food Controller, Andhra Pradesh
74. Sh. Deepak Tandel, DO, Daman & Diu
75. Ms. Priti Thakore, FSO, Dadara & Nagar Haveli
76. Ms. Dipika Chauhan, Deputy Commissioner, Gujarat
77. Mr. Chandrakant Kambli, Sr. Scioentific Officer, Goa
78. Sh. D.K. Sharma, Jt. Commissioner, Haryana
79. Sh. L.K Nath, Jt. Comm. Himachal Pradesh

80. Dr. Vijaya Kumari, Assistant Commissioner, Himachal Pradesh
81. Dr. Latha Paimala, Jt. Commissioner, Karnataka
82. Sh. P C Sabu, Kerala
83. Sh. Tamchos Gurmet, Designated Officer, Ladakh
84. Sh. S.N. Sangma, Joint Commissioner, Meghalaya
85. Sh. Vijay Kumar, Deputy Food Controller, Telangana
86. Dr. Anuradha Majumdar, Deputy FSC, Tripura

FSSAI Officials:-

1. Sh. Rajeev Kumar Jain, ED, FSSAI
2. Dr. Shobhit Jain, ED, FSSAI
3. Dr. Harinder Singh Oberoi, Advisor (QA)
4. Dr. N. Bhaskar, Advisor (Standards)
5. Shri Sunil Bakshi, Head, FSSAI
6. Mr. R. K. Mittal, Head (Regulatory Compliance Division)
7. Sh. Raj Singh, Head (PC&GA)
8. Sh. A K Chanana, Head(IT), CITO
9. Cdr. Sharad Aggarwal, Director (Finance and Accounts / Training / Consumer Grievances / Performance Management Unit)
10. Ms. Inoshi Sharma, Director (Social and Behavioral Change Division)
11. Dr. Rubeena Shaheen, Director (Standards)
12. Dr. Amit Sharma, Director, Imports
13. Dr. Sanu Jacob, Director (Lab Training and Surveillance)
14. Sh. Rajesh Singh, Director, Northern Region
15. Sh. P. Muthumaran, Director, Southern Region
16. Col Pramod Shahaji Dahitule, Director, Eastern Region
17. Shri Umesh Kumar Jain, Joint Director (QA / Vigilance)
18. Sh. Parveen Jargar, Joint Director (RCD)
19. Sh. Anil Mehta, Joint Director (RCD)
20. Sh. Vikas Talwar, DD(RCD)
21. Sh. Karthikeyan, DD (Regulations/CODEX)
22. Sh. Prabhat Kumar Mishra, AD (Regulatory Compliance)
23. Sh. Akhilesh Gupta, AD (Regulatory Compliance)

24. Sh. Arvinda Kumar, AD (Regulatory Compliance)
25. Sh. R.K. Narula, AD (Regulatory Compliance)
26. Ms. Kriti Chugh, AD (Regulatory Compliance)
27. Ms. Sreela Bandopadhyay, AD (Regulatory Compliance)
28. Dr. Sujata Singh, AD (Regulatory Compliance)
29. Dr. Heena Yadav, TO (Regulatory Compliance)
30. Ms. Hiya Pandey, TO (Regulatory Compliance)
31. Ms. Rijuta Pandav, FFRC
32. Ms. Joshita Lamba
33. Ms. Ruchika Sharma

* Mistakes in the spelling of any name or missing names are unintentional and are regretted.